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मध्यप्रदेश राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 72]

भोपाल, मंगलवार, दिनांक 30 जनवरी 2018-माघ 10, शक 1939

वाणिज्यिक कर विभाग मंत्रालय, वल्लभ भवन, भोपाल

Bhopal, the 30th January 2018

F-A 3-02-2018-1-V (27).—In exercise of the powers conferred by clause (d) of sub-rule (14) of Rule 138 of the Madhya Pradesh Goods and Services Tax Rules, 2017, the Commissioner of State Tax, Madhya Pradesh State, hereby notifies all goods in respect of intra-district movement as well as intra-State movement for which no E-way bill is required to be generate except for intra-State movement of goods of consignment value exceeding fifty thousand rupees as mentioned in table below:—

TABLE

S. No.	Commodities	Chapter/Heading (HSN Code)
(1)	(2)	(3)
1	Pan Masala	2106-90-20
2	Confectionery	1704
3	Plywood & Liminate Sheet	4412, 4408
4	Iron and Steel	2502, Chapter 26 (Other than 2621),
		7201 to 7217, 7301, 7303 to 7308, 7312
		to 7318, 7320, 7326, 7415.
5	Edible Oil	1507 to 1518
6	Auto parts	8714 (excluding 8713), 8708 (excluding 8701)
7	Cigarette/tobacco and tobacco products	2402, 2403
8	Electric & Electronic goods	8412, 8415, 8418, 8419, 8422, 8423,
		8443, 8450, Chatper 85, Chapter 90
9	Furniture	Chapter 44, 9403
10	Lubricants	2710
11	Tiles, Ceramic Goods, Ceramic Blocks, Ceramic Pipes.	6901, 6904 to 6907, 6910

However, when the transporters are exempted from carrying E-way Bill, they will be required to carry the documents such as invoice, bill of supply, voucher or bill of entry, as the case may be.

All the provisions and procedures laid down in rule 138-Information to be furnished prior to commencement of movement of goods and generation of e-way bill, 138 B- Verification of documents and conveyances, 138C- Inspection and verification of goods and 138D- Facility for uploading information regarding detention of vehicle, shall apply mutatis mutandis to the table of goods for the intra-State movement in the State.

- 2. This notification shall come into force with effect from the 1st March, 2018.
- 3. There will be no E-way bill requirement for the intra-state movement of goods for the month of February 2018. However the transporters will be required to carry the documents such as invoice, bill of supply, voucher or bill of entry, as the case may be during the month of February 2018.

RAGHWENDRA KUMAR SINGH, Commissioner of State Tax.